

ITEM NO.29

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 536/2022

KAPIL DEV & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 24-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Aman Lekhi, Sr. Adv.
Ms. Shraddha Deshmukh, AOR
Mr. Shikhar Kishor, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. Aman Lekhi, learned senior counsel appearing for the petitioners.

After some submissions in this writ petition filed under Article 32 of the Constitution of India, the learned counsel prays for the liberty to withdraw the writ petition so that the petitioners can move the High Court for securing remedy.

Accepting the above submission, the writ petition stands disposed of as not pressed, reserving the liberty as aforesaid.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR